This arrangement has posed a lot of difficulties and inconvenience to the people of Manipur. The State Government has also requested for the restoration of the flight which has been discontinued, that is the direct flight between Delhi and Manipur via Guwahati. I also urge upon the Government to look into the matter urgently and issue instructions for the restoration of the direct flight between Delhi and Imphal. It may not be out o? place here to mention that since 1979 Manipur had been having a daily direct flight to Delhi till 18. 2. 1990. After the grounding of the A-320 aircraft, the flight which had been there for more than 11 years has been cancelled. It is my humble submission that the direct flight could be restored. Thank you.

Special

## Inadequate Central Assistance to the State of Rajasthan

श्री राम दास प्रयवलि (राजस्थान) : मानमीय उपसभापति महोदया, मैं आपके माध्यम से केन्द्रीय सरकार का ध्यान एक ऐसे ग्रसंतूलन की ग्रोर ग्राकषित करना चाहता हं जो राजस्थान के साथ किया गया है। केन्द्रोय सरकार ने अपने उद्योग विभिन्न प्रान्तों में लगाए ग्रीर उनमें इनवैस्टमेंट किया। लेकिन मझ यह कहते हुए बड़ादुख हो रहा है और मैं बहुत दुखी मन से यह बॉत ध्यक्त कर रहा हूं कि राजध्यान में केन्द्रोय सरकार ने अपने उपकमों के माध्यम सं केवल 11)7 करोड रुपए का इनवैंस्टमेंट किया जब कि ग्रन्थ प्रान्तों में कही पर 15 हजार करोड रुपए का, कहीं पर 9 हजार करोड रुपए का और कहीं पर 6 हतार करोड़ रुपए का किया है। राजस्थान के साथ इस प्रकार का स्टेप मदरलो ट्रोटमेंट किया गया है, यह वास्तव में बड़े प्राश्चय की बात है। खास तोर से उस समय जब कि राजस्थान में कांग्रेस की सरकारें रहीं और केन्द्र में भी कांग्रेस की हो सरकार रहो। क्यों नहीं कांग्रेस को सरकार ने केन्द्रोय सरकार को मजबूर किया कि राजस्थान

में भी केग्द्रोय उद्योग लगें जिससे कि वहां पर विकास हो सके।

महोदया, राजस्थान के पास धतल प्राकृतिक संपदा है। उसके पास मिनरल रिसोसेंज हैं, नेचुरल रिसोसेंज है। वहां से लाइम स्टोन बाहर जाता है, वहां से फासफोट बहिर जाता है, वहां से लिग्नाइट बाहर जाता है। राजस्थान से ऋधिकतम कच्चा मॉल बाहर जा रहा है लेकिन रॉजस्थान में केम्द्रोय उद्योग लगाने को दुष्टि से कोई सौरियस प्रयत्न नहीं किए गए। इसीं कारण, इस सदन के माध्यम से जो नई सरकार अहि है, उसरे में आग्रह करना चाहुंगा कि इस प्रकार के ग्रसंतलन को दूर करे और राजस्थान में अपने उपकमों के द्वारा इनवैस्टमेंट को बढ़ाने के लिए शोध प्रयरन करें। राजस्थान के लागों को यह अनुभव नहीं होने देना चाहिए कि उसके साथ किसो प्रकार का सौतेला व्यवहार किथा जा रहा है था ज्येआ पूर्ण व्यवहार किया जा रहा है। मैं अपनो राष्ट्रीय सरकार से अन्रोध करता ह कि वह इस मामले में गभीरता से विचार करे भ्रत्यधा राजस्यान में धीरे धींरे यह विचार हो रहा है कि हमारा र मंधेरियन बाहर ले जाया जाता है लेकिन वहां उद्योग नहीं लगाए जाते हैं। राजस्थान के लोगों ने बाहर जाकर उद्योग लगाए हैं, फिर भी राजस्थान अधिोगिक विकास में पिछड़ गया है। मैं इस सदन के माध्यम से सरकार से मांग करता हूं कि वह ठोस कार्यवाही करे और यह ग्राण्वासन देता कि राजस्थान विकास के प्रगति पथ पर बढ़कर हिन्दुस्तान के नक्शे में अपना मान्यता प्राप्त स्थान प्राप्त करे।

सधन्यवाद ।

Neea to ban Smoking in Public Places

SHRI JOHN F. FERNANDES (**G**»a): Thank you for calling me to make this Special Mention.

## (Broadcasting Corpo- 264 ration of India) Bill 1990

[Shri Johon F. Fernandas]

Madam, there are expert medical stilly reports published by international institutions that 30 per' cent of Cancer is caused by passive smoking, . that is, inhaling tobacco smoke exhaled by a smoker. The unwary people who are mostly non-smokers, including innocent children, are victims of this passive smoking. Our Government realising the seriousness of this hazard have banned smoking in the trains domestic airlines and medical institutions to begin with. But majority of our people are exposed to this menace of passive smoking as smoking is permitted at public places like shopping areas, restaurants, bus. stands, railway terminals and educational institutions.

I would, therefore appeal to the Government to bring a legislation to  $ba_n$  smoking at all the public places, including Government offices. Madam, it is said that charity begins at home and we will do well by first banning smoking in the Parliament House. I 'hope my colleagues will take this suggestion seriously and support this measure. Thank you.

THE DEPUTY CHAIRMAN: That is the reason we do not allow it in the Chamber.

SHRT M. A. BABY (Kerala): Madam, I 'would ' like to associate myself. • ■' • •

SHRI MD. SALIM (West Bengal): I also associate myself.

THE DEPUTY CHAIRMAN: The whole House associates itself. ■ Now we will take the Prasar Bharati (Broadcasting Corporation of India) Bill, 1990.

## THE PRASAR BHARATI (BROAD-CASTING CORPORATION OF INDIA) BILL, 1990

SHRI M. M. JACOB (Kerala): Madam, I want to make a submission on this. There are a large number of speakers who want to participate in the Prasar Bharati Bill and I understand in the Lok Sabh<sub>a</sub> they have tak. en more than two days for the debate on the particular Bill. Considering the mportance of the Bill I request that the time may be extended beyond four hours.

SHRI N. K. P. SALVE (Maharashtra): Madam, I want to submit very respectfully that when the matter was reconsidered in the Business Advisory Committee, I made my party's position absolutely clear that in view of the importance of the measure which is there in th's Bill and in view of the long debate which had gone on in the Lok Sabha, the time allotted for this debate could not be less than eight hours.

THE DEPUTY CHAIRMAN: I have also suggested to the Government that we sfiouM have more time than Lok Sabha has taken: Even if the Lok Sabha has not taken, we should talk about our House. We have this important Bill and many Members should be enabled to speak.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam, I understand the demand of the Opposition in this regard and J just want to say that the Business Advisory Committee has allotted four hours, but we may not go by that. Therefore, my suggesion is that we can sit longer. (Interruptions.)

THE DEPUTY CHAIRMAN: Let him  $sa_v$  what he wants to say. If you do not like it, you can always object, but let him say what he wants to say.

SHRI M. S. GURUPADASWAMY: Let me make a suggestion to you. This is an important Bill, I understand and Members may feel that four hours are not enough. ' They' must have more hours. Therefore, my suggestion is we will not have the lunch hour at &II and also we can sit longer after 6 o'clock and tomorrow my colleague will reply in the morning. We have no objection to sitting longer.

SHRI M. M. JACOB: Madam, we put up a proposal for today and tomorrow. They are not prepared to